

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.62/121/2021

This the 26th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Bilal Ahmad Khan, aged 35 years, S/o Gh. Mohi-ud-din Khan, R/o Rambirpora, Tehsil Mattan District Anantnag Kashmir.
2. Abdul Hamid Wani, Aged 44 years, S/o Ghulam Ahmad Wani, R/o Damhal Khoshipora, Tehsil Kokernag District Anantnag Kashmir.
3. Muhammad Lateef Magray, aged 38 years, S/o Gh. Mohi-ud-din Magray, R/o Lalan Ganoora, Tehsil and District Anantnag Kahsmir.

.....**Applicants**

(Advocate:- Mr. P.S. Ahmad)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Government, Power Development Department, Civil Sectt, Srinagar/Jammu.
2. Chief Engineer Electric Maintenance and Rural Electrification wing Kashmir Srinagar.
3. Superintending Engineer Electric Maintenance and Rural Electrification Wing, South Circle Bijbehara.
4. Executive Engineer Electric Maintenance and Rural Electrification wing, south circle Bijbehara.
4. Executive Engineer Electric Maintenance and Rural Electrification Division Bijbehara.
5. Assistant Executive Engineer Electric Maintenance and Rural Electrification Sub Division Aishmuqam.

.....**Respondents**

(Advocate: Mr. Sudesh Magotra, DAG)

O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)



At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation to regularize the services of the applicants by passing a reasoned and speaking order within a stipulated period of time. Learned counsel for the applicant further submits that this O.A. may be treated as representation.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the representation to regularize the services of the applicant, if any, by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 02 months from the date of receipt of a certified copy of this order.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Sushil